

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 123/TT/2020

Date: 20.3.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Revision of transmission tariff for 2004-09 & 2009-14 period and truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for Madurai-Trivendrum 400kV D/C Transmission system in Southern Region

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 20.4.2020:-

a) In response to the RoP dated 12.9.2019 in Petition No 244/TT/2019, auditor certificate was submitted with details such as tariff income, non-tariff Income, tax liability, interest u/s 234 of IT Act, 1961 and effective tax rate. In respect of interest u/s 234 of IT Act, 1961, provide breakup of the Interest categorized under delay in deposit, deferment in deposit, short deposit or default in deposit, certified by Auditor.

2014-19 period

b) RCE for Asset-1 to consider the cost over-run along with detailed justification for the add-cap claimed beyond cut-off date in 2014-19 period as add-cap of 2929.13 lakh has been claimed for compensation as per court order in 2014-19 period on account of addition in gross block.

c) Linked excel formats with proper naming of sheets in line with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014

2019-24 period

- d) Confirmation that no ~~p~~ previously recognized liabilities remain to be discharged, since there is no add-cap claim for 2019-24 period.
- e) Linked excel formats with proper naming of sheets in line with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019.

Forms

- f) Flow of liabilities statement as per enclosed Annexure-I(B).
2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure - I (B)

Liability Flow Statement

Name of Petitioner

Project Name

Asset No.	Headwise /Partywise	Particulars #	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge						Reversal						Additional Liability Recognized^						Outstanding Liability as on 31.3.2019	
					2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)		
Asset - 1	Party - A									-						-							-	-
Asset - 1	Party - B									-						-							-	-

TL/SS/Communication Systems etc.

^Works deferred for execution, contract amendment - please specify

*Whichever is later

This table is for computation that should match with Add Cap as per Petition for each Asset